

[Shri Yeshwantrao Chavan]

the effect that it is considered necessary to go to CBI possibly the bank can consider that matter. As for the auditing matter is concerned, there is a very regular method of auditing. Every bank has its own auditing system and, therefore, the impression there is no auditing should not persist in the mind of the hon. Member. He also mentioned whether we are still giving orders to the same person for supplies as I mentioned in my statement we are taking certain steps to see that such things are not repeated. I would like to tell him four or five steps taken by the bank : Supplies are now being obtained on the basis of three months requirements and no excess stocks are now being purchased. They are being paid at competitive rates and are at rates laid down by Central Stationery Department, Calcutta. Surplus stationery has been diverted to other Circles of the Bank ; Inventory has been reduced and steps are being taken to have a panel of approved printers and suppliers. At least one of the largest supplier who was involved has already been black-listed and others will be examined on merits whether they need to be proceeded against or not.

11 45 hrs.

**PAPERS LAID ON THE
TABLE**

SEAMEN'S P.F. (AMDT.) SCHEME, 1972, EXAMINATION OF MASTERS AND MATES (AMDT) RULES, 1973 AND NOTIFICATION UNDER ANDHRA PRADESH MOTOR VEHICLES TAXATION ACT, 1963

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA) : On behalf of Shri Raj Bahadur I beg to lay on the Table :

- (1) (i) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. G.S.R. 949 in Gazette of India dated the 12th August, 1972 together with a copy of 'Errata' published in Notification No. G.S.R. 1515 in Gazette of India dated the 2nd December, 1972 under section 24 of the Seamen's Provident Fund Act, 1966.
- (ii) A statement (Hindi and English versions) showing reasons for delay

in laying the above Notification. [Placed in Library. See No. LT-5057/73].

- (2) A copy of the Examination of Masters and Mates (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 272 in Gazette of India dated the 17th March, 1973, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-5058/73].
- (3) A copy of Notification No. G. O. Rt. 222 (Hindi and English versions) published in Andhra Pradesh Gazette dated the 8th March, 1973 under sub-section (2) of section 9 of the Andhra Pradesh Motor Vehicles Taxation Act, 1963 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh. [Placed in Library. See No. LT-5059/73].

11 46 hrs.

**RE. ARREST OF SHRI JAMBUWANT
DHOTE**

SHRI BIRENDER SINGH RAO : (Mahendragarh) : Sir, I want to raise a question of privilege regarding Mr. Dhote's arrest. I want one minute only. This constitutes a serious breach of privilege of this House. The member went to his Constituency where people were agitating against food shortage. He was detained under MISA and prevented from attending this House. (Interruptions)

MR. SPEAKER : When it comes I shall enquire from the Minister. (Interruptions)

SHRI BIRENDER SINGH RAO : He has not been allowed to attend the House. Even when a member is under arrest, he should be allowed to attend the House so that the house may know the conditions in his constituency. The court has struck down certain provisions of the MISA and yet those provisions are being applied against Members of this house. Member's liberty be ensured unless they commit a substantive criminal offence.

SHRI SAMAR GUHA (Coochabear) : If he had been arrested in violation of section